

IN THE INCOME TAX APPELLATE TRIBUNAL ‘I’ BENCH, MUMBAI

**BEFORE SHRI SAKTIJIT DEY, VICE PRESIDENT
SHRI VIKAS AWASTHY, JUDICIAL MEMBER AND
MS. PADMAVATHY S., ACCOUNTANT MEMBER**

ITA No.1518/Mum/2016
(Assessment Year: 2011-12)

and

ITA No.560/Mum/2017
(Assessment Year: 2012-13)

M/s. Ampacet Cyrupe Ltd. D-267, 277 ND 283, Ranjangaon Industrial Area, Village Karegaon, Shirur, Pune-412 220	V s.	DCIT(IT)-1(1)(1) R. No. 117, 1 st Floor, Scindia House, Ballard Estate, Mumbai-400 038
PAN/GIR No. AAJCA 6169 J		
(Appellant)	:	(Respondent)
Appellant by	:	Shri Rajan Vora/Anish Thacker
Respondent by	:	Shri G. C. Srivastava, Spl. Counsel for Revenue
Date of Hearing	:	27.02.2025
Date of Pronouncement	:	27.02.2025

ORDER

The captioned appeals have been filed by the assessee, assailing the final assessment orders passed in pursuance to the directions of learned Dispute Resolution Panel (DRP), pertaining to the assessment years (A.Y.) 2011-12 and 2012-13.

2. It will be relevant to observe, vide order dated 07.06.2024, Hon'ble President, Income Tax Appellate Tribunal had constituted this Special Bench to decide all the issues arising in these appeals.

3. Learned counsel appearing for the assessee and learned Special Counsel for the Revenue were present at the time of call. The authorized signatory of the assessee has furnished letter dated 19.02.2025, kept on record, seeking permission to withdraw the

appeals, as, the assessee has opted for settling the dispute under the Vivad Se Vishwas Scheme, 2024. It is further stated that in terms with Form 2 issued by the competent authority, the assessee has paid the taxes and Form 3 has been furnished. However, final certificate accepting the declaration is yet to be received. The learned counsel appearing for the department had no objection to assessee's request for withdrawal of the appeal.

4. In the afore-said circumstances, we are inclined to dismiss the appeals as withdrawn. However, liberty is granted to the assessee to seek revival of the appeals, in case, the declarations under VSVS, 2024 are not accepted by the Competent Authority for any reason.

5. In the result, the appeals are dismissed.

Order pronounced in the open court on 27.02.2025

Sd/-

(Padmavathy S.)
Accountant Member

Sd/-

(Saktijit Dey)
Vice President

Sd/-

(Vikas Awasthy)
Judicial Member

Mumbai; Dated :

Roshani, Sr. PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai